

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 128 OF 2016

Dated: 27th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of :

Gail (India) Ltd.

Versus

...Appellant(s)

Petroleum & Natural Gas Regulatory Board

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ajit Pudussery

Counsel for the Respondent(s) : Mr. Sumit Kishore
Ms. Aparna Vohra

ORDER

Admit. Issue notice. Mr. Sumit Kishore takes notice on behalf of the Respondent and seeks four weeks time to file reply.

List the matter on **05.08.2016**. In the meantime, learned counsel for the respondent may file reply on or before 24.06.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 08.07.2016 after serving copy on the other side.

(B.N. Talukdar)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson